

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
124/252(ND)/2024

IN THE MATTER OF:

Income Tax Officer, Ward 27(1), New Delhi	Petitioner/Applicant
Vs.		
Registrar of Companies, Delhi &Ors.	Respondent

Order u/S. 252(1) of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant	:	Mr. Puneet Rai, Adv., SSC, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.
For the Respondent	:	

ORDER

We have heard the submissions made by Ld. Counsel appearing for the Petitioner.

Issue notice to the Respondent.

The Petitioner is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 30.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay